CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/01074/2018

Dated Wednesday the 8th day of August Two Thousand Eighteen

PRESENT

HON'BLE MRS. JASMINE AHMED, Member (J) & HON'BLE MR. R. RAMANUJAM, Member (A)

Smt. I. Diana Nancy,
D/o. Late S. Immanuel Rajaih,
No. 33, New Street,
Ponmalaipatti,
Tiruchy 620004.Applicant

By Advocate Mr. T. Vijayakumar for M/s. Ratio Legis

Vs

- 1.Union of India rep by, The General Manager, Southern Railway, Park Town, Chennai.
- 2.The Workshop Personnel Officer,
 Central Workshops,
 Personnel Branch,
 Southern Railway, Ponmalai.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

Heard learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- " to call for the records related to the impugned order No. GPB(CS)Comp.2143 dt. 11.09.2017 passed by the 2nd respondent and to quash the same and further to direct the first respondent who is competent to make appointment on compassionate grounds to do the necessary to consider the applicant for appointment in terms of the mandatory provisions and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."
- 2. It is contended by the learned counsel for applicant that the grant of compassionate appointment is rejected to the applicant only on the ground that she is a married daughter. It is also seen that no detailed speaking order has been passed by the respondents why a married daughter is not being considered for grant of compassionate appointment.
- 3. Mr. P. Srinivasan takes notice for the respondents.
- 4. Accordingly, the respondents are directed to issue a detailed speaking order in accordance with law with regard to why the applicant is not entitled for grant of compassionate appointment

within a period of two months from the date of receipt of certified copy of this order.

5. OA is disposed of at the admission stage. It is made clear that nothing has been commented on the merits of the case.

(R.Ramanujam) Member(A) (Jasmine Ahmed) Member(J)

08.08.2018

SKSI